

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 186**  
(TO BE ANSWERED ON 24.02.2016)

**PENDING CASES IN CIC**

186. SHRIMATI SANTOSH AHLAWAT:  
SHRI JANARDAN SINGH SIGRIWAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Central Information Commission (CIC) has sought to reduce pendency of cases by not opening envelopes of about 10,000 RTI applications in the last three months, if so, the reasons therefor;
- (b) whether there are cases of the Central Information Commission (CIC) asking the RTI applicants to furnish their photo identity along with their appeals, contrary to RTI Rules, 2012; and
- (c) if so, the reasons therefor and the remedial measures the ministry proposes to take in this regard?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): No, Madam.

(b) & (c): The RTI Rules, 2012 do not specifically provide for furnishing photo Identity Document (ID) along with appeals and complaints. However, in compliance of directions contained in order dated 02.11.2012 of the Hon'ble High Court of Punjab and Haryana in CWP No. 4787/2011 in the case of Fruit Merchant Union Vs. CIC & Others, the appellants were asked to provide their photo ID proof along with other documents while filing appeal/complaints in Central Information Commission. However, appeal/complaint cases are not returned only for want of ID proof.

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